

names of animals and the quantum of meat that was exported and the profit earned from export of meat; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) and (b) The total value of meat imported into India during the period January, 2010 to June, 2011 is Rs. 9.80 crore (Provisional). Country-wise quantity of meat of various animals imported alongwith value is available in the DGCI&S publication in CD form namely 'Monthly Statistics of Foreign Trade of India' Volume-II latest available till January 2011, which is regularly sent to Parliament library by DGCI&S.

(c) and (d) The total value of meat exported from India during the period April, 2010 to January, 2011 is Rs. 7090.51 crore. Quantity of meat of various animals exported alongwith value is available in the DGCI&S publication in CD form namely 'Monthly Statistics of Foreign Trade of India' Volume-I for January 2011, which is regularly sent to Parliament library by DGCI&S.

Corrupt practices in Trade Marks Office

3728. SHRI A. ELAVARASAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Trade Marks Office, a key arm of the Intellectual Property Office that deals with patents, trade marks, design registration and Geographical Indications (GI) has been caught in controversies over allegations of bribery and unfair practice;

(b) if so, the details thereof;

(c) whether Intellectual Property Office has sought a CBI inquiry into the corrupt practices by some of the officials for misleading applicants by promising faster processing in return for extra payment; and

(d) if so, the details thereof and the steps taken to reform the department and cleanse the system?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) Since 1998, the incidents where CBI has caught the officers of the Trade Marks Registry in corruption related matters are given in the Statement (*See below*).

(c) Yes, Sir. One incident of irregular practice of filing trademark application by an employee of the Trade Marks Registry came to notice on 20.06.2011. He has been suspended for his misconduct. On preliminary inquiry, it was found that a few other junior officials were also following similar practice. The office of the Controller General of Patents, Designs and Trade

Marks has taken up the matter with CBI, Mumbai with the request that an inquiry be conducted into the illegal practices followed by the employees of the Trade Marks Registry, Mumbai.

(d) Following steps have been taken to reform the department and cleanse the system:

- (i) The processing of trademarks, industrial designs and patent application has been completely e-enabled during the last two years. Applications are taken up for examination strictly on seniority basis and through a system enabled process, which cannot be tampered with.
- (ii) Status of each application is available to the public through the official website of IPO thereby making the system transparent.
- (iii) A free public search system for trade marks has been put in place.
- (iv) E-filing system for patent and trademark applications has been in place since August, 2007.
- (v) Manual on practice and procedures for patents, industrial designs and Geographical Indications has been prepared and published for the benefits of user of the system thereby making IP system further transparent. The draft manual on Practice and Procedure for trademark is already available on the website.

Statement

Corrupt practices in Trade Marks Office

- (i) An Assistant Registrar of Trade Marks demanding and accepting illegal gratification was caught by CBI in March, 1998. He was placed under suspension immediately. Based on the findings of the inquiry report and advice of UPSC, major penalty was imposed of dismissal from service in August, 2005. However, he has challenged his dismissal, which is still pending in the court of law.
- (ii) CBI caught an Examiner of Trade Marks in December, 2002. After an inquiry, he was removed from Government, service in November, 2009. The Special Judge in CBI convicted another Examiner of Trade Marks of criminal charges under the Prevention of Corruption Act. He was awarded a sentence of rigorous imprisonment of two years and a fine of Rs.50,000/-. He was dismissed from Government, service in December, 2007. However, his appeal is pending in the High Court.
- (iii) A Deputy Registrar of Trade Marks was caught red handed for demanding and accepting the bribe in May, 2008. He was arrested and remanded to judicial custody.

He has been suspended from the Government service and CBI proceedings against him are ongoing. He reached the age of superannuation in July, 2011.

- (iv) Another Deputy Registrar of Trade Marks was arrested because of credible information of acquiring and possessing assets more than the known source of income leading to presumption of disproportionate assets. The officer was placed under suspension and proceedings against her are pending. She reached the age of superannuation in June, 2011.

Trade between India and Pakistan

3729. SHRI NARESH GUJRAL: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether during the recent meeting between the Foreign Ministers of India and Pakistan, there was any talk of enhancing trade between the two countries through the Wagha Border; and

(b) the quantum of trade between the two countries through the Wagha border in the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) The requisite trade data through Attari-Wagha border is given below:

(Value in Rupees crore)

Year	Attari Road Land Custom Station		Attari Rail Cargo Land Custom Station	
	Exports	Imports	Exports	Imports
2008-09	421.18	410.30	588.55	491.22
2009-10	395.92	798.05	417.89	640.36
2010-11	452.86	1170.46	306.31	892.23

Increasing manufacturing share in GDP

3730. SHRI MOHD. ALI KHAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Ministry proposes to increase the manufacturing share from 16- 17 per cent to 25-26 per cent of the GDP by 2020 on priority, as millions of skilled workforce are expected to join the segment in the near future;

(b) if so, the details thereof; and